

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 874 of 2020

In the matter of:

**North Eastern Electricity Supply Company of Orissa
Ltd. (Nesco)**

....Appellant

Vs.

**Supriyo Kumar Chaudhary, Resolution Professional &
Anr.**

....Respondents

Present:

Appellant:

**Mr. Hasan Murtaza, Mr. Dharendra N Sharma, Mr.
Suresh Das, Advocates.**

MS. Saroj K Ray (PCS)

Respondents:

**Mr. Ramji Srinivasan, Senior Advocate with Ms.
Indranil Ghosh, Ms. Ojasa Arya, Mr. Orjit Chatterjee,
Ms. Swati Dalmia, Mr. Shivkrit Rai, Ms. Rajshree
Chaudhary, Mr. Palzer Moktan, Advocates for R1.**

ORDER

(Through Virtual Mode)

18.01.2021: We are informed that the interim order dated 7th October, 2020 has been complied insofar as restoration of power supply to Respondent No.1 is concerned. As regards reduction of the contract demand charge from 55 MVA to 35 MVA, it is submitted by learned counsel for the Appellant that it is for the Respondent- Corporate Debtor to take steps with electric inspector. Learned counsel for the Appellant submits that the process has been initiated and it will consume sometime to comply with the regulatory provisions. Keeping in view the same, we adjourn the matter to 16th February, 2021 to enable steps for complying with the relevant regulations. Dues in accordance with six weeks' extension granted by Adjudicating Authority shall continue to be paid.

Contd/-.....

Learned counsel for the Appellant shall be at liberty to bring any developments taken place during proceedings before the NCLT to the notice of this Appellate Tribunal.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g